

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Video Conference)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 04.07.2024 AT 03.00 P.M.**

TC/CP. Nos.	CA/IA No.	Section/Rule	Name of Parties
TCP(IB)/32/7/AMR/ 2019	Admitted	7 of IBC	Axis Bank Ltd Vs Sevenhills Healthcare Pvt Ltd
	IA(IBC)/192/2024	U/Rule 60 (5) of IBC R/w Rule 11 of NCLT Rules, 2016	Abhilash Lal,RP of Seven Hills Healthcare Private Limited Vs The Principal Commissioner of Income Tax, DC/AC 3(1),Visakahapatnam & Deputy Commissioner of Income Tax, Centralised Processing Centre (CPC-ITR)
	IA(IBC)/2/2022	43(1)	Abhilash Lal, RP Vs Jitendra Das Maganti
	IA No.661/2018		Abhilash Lal, RP Vs Jitendra Das Maganti

ORDER

IA(IBC)/192/2024: Mr. Siddharth Ranade, Ld. Counsel for the Applicant present.

Ld. Counsel for the Applicant shall issue notice to the Respondents by informing the next date of hearing and file memo compliance well before the next date of hearing. List the matter on 18.07.2024.

IA(IBC)/2/2022: Mr. Siddharth Ranade, Ld. Counsel for the Applicant & Mr. Deepak Chowdary, Proxy Counsel O/o Mr. S.V.S. Chowdary, Ld. Counsel for the Respondent present.

Heard the Ld. Counsel for RP. Proxy Counsel for Respondent prays time for making submissions stating that Ld. Counsel for the Respondent is engaged in High Court at this moment. It is to be stated that on the ground that counsel for the parties is engaged in another Court, adjournment cannot be granted, therefore, adjournment is refused. Let the Respondent file written submissions, so also the Petitioner within 2 weeks. List the matter on 18.07.2024.



IA No.661/2018: Mr. Siddharth Ranade, Ld. Counsel for the Applicant & Mr. Deepak Chowdary, Proxy Counsel O/o Mr. S.V.S. Chowdary, Ld. Counsel for the Respondent present.

Heard the Ld. Counsel for RP. Proxy Counsel for Respondent prays time for making submissions stating that Ld. Counsel for the Respondent is engaged in High Court at this moment. It is to be stated that on the ground that counsel for the parties is engaged in another Court, adjournment cannot be granted, therefore, adjournment is refused. Let the Respondent file written submissions, so also the Petitioner within 2 weeks. List the matter on 18.07.2024.



MEMBER JUDICIAL